



2026:AHC-LKO:16820-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 2432 of 2026

U.O.I. Thru. Secy. Ministry Of Defence New Delhi
And 3 Others

.....Petitioner(s)

Versus

Jc-706150y Nb. Sub. Ganesh Datt Pandey (Retd.)

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsha Yadav
Counsel for Respondent(s)	:	

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. This petition has been filed by the Union of India challenging the Judgment and order dated 26.11.2024 passed by the learned Armed Forces Tribunal, Regional Bench, Lucknow in Original Application No. 786 of 2024.

3. Although, no limitation is prescribed for filing a writ petition nevertheless, a person has to approach promptly and within reasonable time. In the case at hand, the petition has been filed on 19.02.2026 challenging a judgment dated 26.11.2024.

4. On being asked to demonstrate the explanation for the delay, learned counsel invited our attention to paragraph no.18 of the writ petition, which reads as under:-

"18) That although the instant writ petition is not statutorily however on the said subject, the petitioner submit that the impugned order is dated 26.11.2024. Thereafter, the matter was examined at the level of petitioner no.1, which decided that the matter was fit for challenge vide a writ petition. Thereafter, some time was consumed in processing of approvals in the Department and preparation of the instant matter. As such, the delay in approaching this Hon'ble Court is unintentional and bonafide."

5. The contents of the above quoted paragraph are hardly a satisfactory explanation for the delay. Apparently, the petition suffers from delay and laches. The petitioners have been negligent in not filing the writ petition within reasonable time of the impugned judgment having been passed.

6. We see no reason to entertain this petition which suffers from such delay and laches. Accordingly, the petition is **dismissed** only on this ground.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 27, 2026

Praveen